

- (a) the amount allocated to Rajasthan in the current year under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) whether the allocations of funds in respect of Rajasthan has been reduced this year as against previous year;
- (c) if so, the reasons therefor;
- (d) by when pending projects in Rajasthan are likely to be covered by the Central Government;
- (e) whether there is any complaint of construction of roads deviating from the norms of PMGSY; and
- (f) if so, what corrective steps have taken by Government to check such irregularities in future?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) State-wise allocation of funds under Pradhan Mantri Gram Sadak Yojana (PMGSY) for the current year (2009-10) will be decided after the Budget Estimates are approved by the Parliament.

(b) and (c) Does not arise.

(d) There are no pending projects of Rajasthan to be covered by Government of India under PMGSY.

(e) Yes, Sir.

(f) The complaints were sent to State Government for examination and taking remedial action. One complaint was inquired through National Quality Monitor (NQM), where no major deficiency was found. Steps taken to check irregularities are:

(a) A three tier quality monitoring system has been put in place.

(b) There is regular monitoring of the progress of implementation of the projects through progress reports, periodic reviews and field visit of officers.

(c) The State Governments have been advised for e-tendering the projects under PMGSY to expedite the process of tendering and also to ensure transparency.

(d) Citizen information boards are displayed in local language at prominent locations in the benefited habitations indicating the volume of materials used in each layer of the pavement.

(e) All the States have been advised to arrange for joint inspection of completed as well as on-going works with Hon'ble MPs, Hon'ble MLAs and functionaries of Panchayati Raj Institutions.

Complaints about NREGS

†2701. DR. PRABHA THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether complaints have been received by the Central Government about National Rural Employment Guarantee Scheme (NREGS) from States;

(b) the number of complaints received so far by the Central Government from different States, State-wise;

(c) the details of the measures taken by the Central Government to address these complaints; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) A total of 674 complaints have been received under NREGA during the last three years and the current year. State-wise details are given in the enclosed Statement (*See below*).

(c) Implementation of NREGA is done by the State Governments in accordance with the Employment Guarantee Scheme formulated by each State. Therefore, all complaints received in the Ministry are sent to the concerned State Government for taking appropriate action in accordance with the provisions of the Act. The Ministry has an independent Monitoring mechanism through National Level Monitors (NLMs). These NLMs visit various districts to assess the implementation of the Act. In cases of complaints of serious nature, the NLMs are deputed to enquire into the matter. A grievance redressal mechanism has been set up. National toll-free telephone Helpline under NREGA has been established which receives complaints and queries relating to NREGA. State Governments have also been requested to set up similar helplines at the State and district levels. Helplines have been set up in Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Orissa, Uttar Pradesh, Uttarakhand, West Bengal, Goa and A&N islands.

(d) Does not arise.

Statement

Statewise details of complaints received during the last three years

Sl.No.	State	Number of complaints received in 2006-07	Number of complaints received in 2007-08	Number of complaints received in 2008-09	Number of complaints received in 2009-10	Total
1	2	3	4	5	6	7
1	Andhra Pradesh	2	2	7	1	12
2	Assam	1	5	10	1	17
3	Bihar	7	26	39	4	76
4	Chhattisgarh	2	10	14	2	28
5	Gujarat	2	4	3	1	10
6	Himachal Pradesh	0	0	6	2	8

1	2	3	4	5	6	7
7	Haryana	1	2	13	0	16
8	Jharkhand	6	12	35	2	55
9	Karnataka	1	4	0	1	6
10	Kerala	0	0	0	0	0
11	Madhya Pradesh	7	37	50	14	108
12	Maharashtra	4	4	5	0	13
13	Manipur	0	1	2	0	3
14	Mizoram	0	1	0	0	1
15	Nagaland	0	0	0	0	0
16	Orissa	4	12	12	0	28
17	Punjab	0	1	1	1	3
18	Rajasthan	2	7	30	17	56
19	Tamil Nadu	1	2	1	1	5
20	Tripura	0	0	2	0	2
21	Uttar Pradesh	17	40	119	28	204
22	Uttarakhand	0	0	3	1	4
23	West Bengal	1	8	6	4	19
TOTAL :		58	178	358	80	674

Inquiry of cases of issuance of fake job cards

†2702. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the cases pertaining to issuance of fake job cards under National Rural Employment Guarantee Scheme (NREGS) Scheme and paying less than the set wages that have come into notice till 20 July, 2009 during the last one year, State-wise;

(b) the details of cases registered for issuance of fake job cards and paying less wages in Uttar Pradesh, Jharkhand, Bihar, Madhya Pradesh and Andhra Pradesh, district-wise; and

(c) the action taken by the Central Government in each case?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) A total of 48 such complaints have been received during the period 1.4.2008 to 20.7.2009. The State wise details are as under:

†Original notice of the question was received in Hindi.